

1983 903 wagons
 1984 984 wagons
 1985 (upto
 14-8-85) 1501 wagons

Measures to help in removal of dowry practice

[English]

Package inserts containing information about medicines

4747. SHRI MOHD. MAHFOOJ ALI KHAN :

SHRI AJIT KUMAR SAHA :

SHRI R.P. DAS :

DR. G. VIJAYA RAMA RAO :

SHRIMATI JAYANTI PATNAIK :

SHRI KALI PRASAD PANDEY :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Government are aware that several drugs companies have given up the practice of package inserts containing information about the medicine marketed by them ; and

(b) if so, the reasons for giving up the practice of giving vital information to the consumer about the medicines and the reaction of the Government with regard thereto ?

THE MINISTER OF STATE IN THE DEPARTMENT OF HEALTH (SHRI YOGENDRA MAKWANA) : (a) Yes, Sir.

(b) The Drugs and Cosmetics Rules do not contain a specific provision requiring manufacturers to include a package insert in the packages of medicines marketed by them. There are several aspects, including the pricing of medicines, which are required to be looked into carefully before making such a provision.

4747-A. SHRI RAJESH PILOT : Will the Minister of SOCIAL AND WOMEN'S WELFARE be pleased to state whether Government are considering any new measures to help in the removal of dowry practice from our Society which is still in existence despite Dowry Prohibition Act of 1961 as amended in 1984 ?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL AND WOMEN'S WELFARE (SHRIMATI M. CHANDRASEKHAR) : The Dowry Prohibition Act, 1961 was amended in 1984 so as to make the offence cognisable, to enhance the punishment, both fine and imprisonment and to widen the scope of the Act to make it more effective. The Rules under the amended Act are being framed by the Law Ministry.

STATEMENT CORRECTING REPLY TO USQ NO. 5880 DATED 9TH MAY, 1985 REGARDING COMPENSATION FROM SOLATIUM FUND IN DELHI

[English]

THE MINISTER OF STATE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z.R. ANSARI) : Part (b) of the question was answered on the basis of the information received from Delhi Administration. However, Delhi Administration subsequently informed that the number of claims mentioned in their reply had been calculated on the basis of financial year, whereas these were indicated as relating to calendar year. Thus the figures quoted in reply to part (b) need correction.

Reply to part (b) of question may, therefore, be substituted as under :

"The number of claims for solatium, filed during the last two years have been 126. Ninety-nine cases have been decided upon of which 61 claims

qualified for award where solatium compensation has been paid. The remaining 27 claim applications are under process. By and large the cases are settled expeditiously."

The delay in making the correction is regretted.

12.00 hrs.

[English]

SHRI BASUDEB ACHARIA : Sir, I had given a Calling Attention Notice, an adjournment Motion and Notice under Rule 193 for a discussion in the House on the implications of Assam Accord. A large number of people who came to Assam between 1966 and 1971 will be disenfranchised and they will be thrown out of Assam. What will happen to them ?

MR. SPEAKER : I will have to see it. I will consider it.

(Interruptions)

MR. SPEAKER : I have to see the pros and cons.

(Interruptions)

SHRI BASUDEB ACHARIA : They will not be taken back by Bangladesh. There will be influx of refugees in West Bengal.

(Interruptions)

MR. SPEAKER : I will look into this and then decide.

SHRI BASUDEB ACHARIA : Sir, you said last time that you would allow a discussion on this subject. We want a categorical assurance from the Government.

(Interruptions)

SHRI AMAL DATTA : Sir, we have given Calling Attention Notice. People here do not appreciate the problems of

the Eastern part of the country. Our State will be flooded with refugees. More than a million people will be pushed out of Assam and they will come to West Bengal.

MR. SPEAKER : I will consider it. Let me get the facts.

SHRI AMAL DATTA : It is a very serious matter.

(Interruptions)

SHRI BASUDEB ACHARIA : About one million people will be disenfranchised. Where will they go ?

(Interruptions)

MR. SPEAKER : Not allowed.

(Interruptions)**

SHRI AMAL DATTA : About 80 lakh of people will become Stateless citizens and they will come to West Bengal.

MR. SPEAKER : I will have to know the facts yet.

(Interruptions)

SHRI PIYUS TIRAKY : Now, we have to receive from both sides from Bangladesh and from Assam side.

MR. SPEAKER : I have to consider it.

SHRI AMAL DATTA : Sir, so many people are worried as to what will happen to them ? (Interruptions)

SHRI AMAR ROYPRADHAN : What will be their status ? Let us know it very clearly. (Interruptions)

PROF. K.K. TEWARY : Sir, it has been brought to our notice that this despicable murder of Sant Longowal was planned by the Western and Pakistani Intelligence Agencies and hundreds of trained commandos have been unleashed into Punjab and Delhi to commit murders